

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 25th of October, 2023

S.O. 555 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Shabbir Ahmed, Tehsildar, Samba, to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No.Law/Powr/30/2022-10

Dated: 25-10-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu
- 3) Secretary to Government, Revenue Department
- 4) District Magistrate, Samba. This is with reference to letter No. DMS/JC/2023/1038-40 dated 26-09-2023.
- 5) Concerned Officer.
- 6) General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website.


**(Shamim Ahmad Wani)
Senior Law Officer**

Department of Law, Justice and P.A

